

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH



O.A.N0.060/00576/2020
 Decided on: 28.08.2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

Dr. Jatinder Madan,

aged about 50 years

S/o Sh. Inderjit,

Professor (Mechanical Engineering),

Chandigarh College of Engineering and Technology (Degree Wing), Sector 26, Chandigarh-160019, Group A.

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Applicant

(BY ADVOCATE: MR. KARAN SINGLA)

VERSUS

1. Secretary, Technical Education, Chandigarh
 Administration, Deluxe Building, Sector 9,

Chandigarh-160019.

2. The Principal, Chandigarh College of Engineering and
 Technology, Sector 26,

3. Chandigarh-160019.

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Respondents

OR D E R (ORAL)
HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)



The present Original Application (O.A) has been filed by applicant for grant of protection of pay drawn by him in the previous employment i.e. Sant Langowal Institute of Engineering and Technology (SLIET) Longowal w.e.f. 19.7.2014, with all the consequential benefits, for which he has already made representations dated 22.9.2014 (Annexure A-8), 13.12.2018 (Annexure A-10) and 25.12.2019 (Annexure A-11), which are yet to see the light of the day.

2. The learned counsel for the applicant submitted that the applicant would be satisfied if a direction is issued to the respondents to decide the indicated pending representations in some time bound manner.

3. We have gone through the material available on file and find that the only objection raised by the respondent department is that they have not yet received the original Lay Pay Certificate (LPC) and Service Book (SB) of the applicant from the previous employer. To this, learned counsel for the applicant states that the SLIET (Longowal) has already supplied the LPC/SB long time back vide letter dated 17.5.2017, as is apparent from letter dated 5.4.2018 (Annexure A-12).



4. In view of the above, this O.A. is disposed of by directing the respondents to consider the claim of the applicant contained in the indicated representations and take a decision as per Rules and Law by passing a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order. Needless to mention that disposal of the O.A. in the aforesaid manner may not be construed as an expression of any opinion on the merits of the case.

5. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(AJANTA DAYALAN)
MEMBER (A)**

Place: Chandigarh
Dated: 28.08.2020

HC*